

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 311

IA-816/2024

In

IB-337(ND)/2022

IN THE MATTER OF:

M/s. Srei Equipment Finance Ltd.

.... Petitioner/Applicant

Vs.

Jagi Mangat Panda

.... Respondent

Order under Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order delivered on 24.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Petitioner : Mr. Anirban Bhattacharya, Mr. Rajeev Chowdhary, Mr. Muneeb Rashid Malik, Ms. Priyanka Bhatt Advs.
For Respondent : Mr. Gaurav Mitra, Mr. Anuj Shah, Ms. Lavanya Pathak Advs.
For the RP : Mr. Sajjan Kumar D., Mr. Vinod Chaurasiya Advs.

ORDER

IA-816/2024

Three days time granted to the Personal Guarantor to comply with the order dated 10.04.2024 and bring the affidavit on record.

List the matter **on 03.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)